

FORM A

PUBLIC ANNOUNCEMENT

[Under regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S CITRUS CHECK INNS LIMITED


RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	CITRUS CHECK INNS LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	6 th September, 2011
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED /REGISTERED	Under Companies Act, 1956
4.	CORPORATE IDENTITY NUMBER/ LIMITED IDENTIFICATION NO. OF CORPORATE DEBTOR	U55101MH2011PLC222394
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	16-19, Shilpin Centre, 1 st Floor, 40, G D Ambekar Marg, Wadala, Mumbai -400031
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	2 nd May, 2017
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	2 nd November, 2017
8.	NAME, ADDRESS, E-MAIL ADDRESS AND THE REGISTRATION NO. OF THE INTERIM RESOLUTION PROFESSIONAL	Mr. DEVENDRA PADAMCHAND JAIN A-43, PRIME PLAZA, BODAKDEV CIRCLE, AHMEDABAD IP REG. NO. -IBBI/IPA-001/IP-00224/2016-17/1511 DATED 13.01.2017 CAMP OFFICE: 203, PARVATI INDUSTRIAL ESTATE, 2 ND FLOOR, SUN MILL COMPOUND, LOWER PAREL (WEST), MUMBAI- 400013 MAIL ID : devendradjain@hotmail.com
9.	LAST DATE FOR SUBMISSION OF CLAIMS	16 th May, 2017

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of the corporate Insolvency Resolution process against the corporate Debtor M/s CITRUS CHECK INNS LIMITED on 2nd May, 2017.

The creditors of M/s CITRUS CHECK INNS LIMITED are hereby called upon to submit a proof of their claim on or before 16th May, 2017 to the interim resolution professional at the Camp Office address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


(DEVENDRA PADAMCHAND JAIN)

INTERIM RESOLUTION PROFESSIONAL

DATE:

